

RAJYA SABHA

Tuesday, 29th May 1956

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

RULES FOR ADMISSION INTO THE NATIONAL ARCHIVES OF INDIA

*372. DR. RAGHUBIR SINH: Will the Minister for EDUCATION be pleased to state:

(a) the rules for admission into the National Archives of India for persons desirous of working among the records;

(b) the rules regarding the availability of the records of the National Archives of India to such persons; and

(c) the date when these rules were last revised?

THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI):

(a) and (b). The rules are contained in the pamphlet "Historical Research Rules of the National Archives of India" a copy of which is available in the Library of the Parliament.

(c) 1949.

I would like to say, Sir, that it has just been brought to my notice that a copy of the rules is not available in the Library of the Parliament. I am very sorry for this. I will see that a copy as immediately placed in the Library.

DR. RAGHUBIR SINH: May I know as to whether there is any proposal to revise these rules?

DR. K. L. SHRIMALI: Yes, Sir.

DR. RAGHUBIR SINH: May I know how much time Government proposes to take in revising them?

DR. K. L. SHRIMALI: The draft rules have been prepared, and we are consulting the various Ministries regarding that, and as soon as the concurrence of the Ministries is available, we will change the rules.

DR. RAGHUBIR SINH: May I know where is the need for consulting the various Ministries when the records are under the custody of the National Archives?

DR. K. L. SHRIMALI: The Ministry of Home Affairs and other Ministries whose records are kept in the National Archives have to be consulted before a final decision can be taken in this matter.

SHRI JASWANT SINGH: According to these rules, do the public make use of the National Archives and, if so, what is the average number of people per month who make use of the Archives?

DR. K. L. SHRIMALI: According to the existing rules, only *bona fide* research scholars are allowed to work among the records. As for the rules, I would refer the hon. Member to the pamphlet.

SHRI JASWANT SINGH: My question was whether it is being made use of.

DR. K. L. SHRIMALI: Yes, it is being made use of.

SHRI JASWANT SINGH: What is the average attendance in a month?

DR. K. L. SHRIMALI: I will require notice for that.

REGISTRATION OF FOREIGNERS

*373. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the number of foreigners registered in India in 1954 and in 1955;

(b) the number of foreigners who have not been registered; and

(c) the number of such persons who have been prosecuted for not getting their names registered?

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) 1954-40, 428; 1955-32, 456.

(b) 1954-44; 1955-77.

(c) 1954-34; 1955-22.

SHRI M. VALIULLA: Out of these prosecuted persons, were there any persons who did not have any visas?

SHRI GOVIND BALLABH PANT: They were prosecuted because they had no visas.

SHRI M. VALIULLA: Could it not be that some of them had their visas but they did not register themselves?

SHRI GOVIND BALLABH PANT: They had no visas and so they were prosecuted.

SHRI M. VALIULLA: How many of them were prosecuted because they did not get their names registered and how many because they did not have the visas?

SHRI GOVIND BALLABH PANT: I said they were prosecuted because they were not registered.

SHRI M. VALIULLA: How many of them were missionaries and how many of them were doctors and others?

SHRI GOVIND BALLABH PANT: Perhaps none.

SHRI H. D. RAJAH: I want to know definitely from the Home Minister out of these foreigners the number of foreign missionaries from foreign countries who have come here and settled down.

SHRI GOVIND BALLABH PANT: Those who are un-registered?

SHRI H. D. RAJAH: Registered?

SHRI GOVIND BALLABH PANT: None of the unregistered was a missionary.

SHRI H. D. RAJAH: Does it mean that the missionaries who come here have not to register themselves?

SHRI GOVIND BALLABH PANT: Whenever they come, they get themselves registered where registration is due.

SHRI H. D. RAJAH: Is it the policy of the Government to allow the missionaries to come here in an unrestricted manner?

SHRI GOVIND BALLABH PANT: They have to seek registration as much as others have to, except that in the case of Commonwealth countries endorsement is considered sufficient in lieu of registration.

SHRI H. D. RAJAH: Does it mean that missionaries belonging to Commonwealth countries can come here and settle down without even being registered?

SHRI GOVIND BALLABH PANT: They have not to seek registration just as other Commonwealth citizens have not to, but their passports or visas are endorsed. These endorsements have to be produced here.

SHRIMATI VIOLET ALVA: Arising out of (b), how many are non-Asians amongst the foreigners who are not registered?

SHRI GOVIND BALLABH PANT: Perhaps all are Asians.

DR. P. C. MITRA: As regards (c), what punishment has been awarded to the defaulters?

SHRI GOVIND BALLABH PANT: The punishment that is provided in that law.

DR. P. C. MITRA: What punishment?

SHRI GOVIND BALLABH PANT: A reference to the Foreigners Act is necessary.

SHRI MAHESHWAR NAIK: What is the country which has sent the highest number of foreigners?

SHRI GOVIND BALLABH PANT: Perhaps America, so far as the West is concerned, and so far as the East is concerned, perhaps Tibet.

SHRI B. C. GHOSE: Out of the unregistered, how many are from Pakistan?

SHRI GOVIND BALLABH PANT: They do not appear in this list.

STATEMENT OF CHIEF MINISTER OF WEST BENGAL DISAPPROVING NATIONALISATION OF LIFE INSURANCE

*374. **SHRI B. C. GHOSE:** Will the Minister for FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the statement made by the Chief Minister of West Bengal at the Annual General Meeting of the Bharat Chamber of Commerce held in Calcutta on the 29th March, 1956 expressing his disapproval of the step taken by the Union Government in nationalising life insurance; and

(b) if so, what action if any, Government have taken in the matter?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) Yes.

(b) The remarks referred to do not call for any action.

SHRI B. C. GHOSE: Do I understand that the Government do not feel perturbed or do not take any notice of what is stated by a Congress Chief Minister in regard to the policies of the Government of India on vital matters?

SHRI M. C. SHAH: We are not perturbed. We have taken a policy decision, and we will follow that policy decision.

SHRI S. N. MAZUMDAR: It is not a question of being perturbed. What is their policy if the Chief Minister of an important State openly expresses himself in the public against the policy of nationalisation decided upon by the Government of India? Is it not a matter of concern for them?

SHRI M. C. SHAH: I do not think that is the concern of the Government of India.

SHRI H. D. RAJAH: If the policy of the Centre is challenged by a Chief Minister, how does it work so far as the Centre's policy is concerned?

SHRI M. C. SHAH: The Central Government has nationalised insurance, and a Corporation is being set up for the life insurance business.

SHRI B. C. GHOSE: Do I understand that no reference has been made to the Chief Minister of Bengal in this regard?

SHRI M. C. SHAH: It is not necessary to make any reference.

SHRI V. K. DHAGE: Is it the policy of the Government to allow Chief Ministers to criticise the policy of the Government of India?

SHRI M. C. SHAH: There is no question of policy involved.

SHRI B. C. GHOSE: There is no question of policy involved?

MR. CHAIRMAN: What he says is that the Government have laid down the policy. Chief Ministers or other people may have something to say on this policy, but the Government goes on with its policy.

SHRI M. C. SHAH: Yes, Sir.

SHRI B. C. GHOSE: But the question is whether the Chief Minister of an